

MINUTES OF THE MEETING No. 11/10 dated 10.6.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.10/10 for confirmation and confirmed and adopted the same without any change.

Case No A-27 NC No.11/10 Dated 10.6.09	M/ s Synthite Industrial Chemicals Ltd, Cochin F.No.01/84/162/747 /AM08/DES-IV RLA F.No.10/24/40/108/AM08 Lic.No. 1010027281 dated 10.9.07
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The Committee considered the case as per agenda. The RLA, Cochin vide letter No.10/24/40/108/AM08 dated 24.8.2007 has intimated that firm has surrendered the licence and RLA cancelled the licence. The Committee decided to close the case.

Case No M-64 NC No.11/10 Dated 10.6.09	M/ s United Phosphorus ltd, Mumbai F.No.01/83/50/692 /AM04/DES-IV RLA F.No.03/24/40/727/AM04 Lic.No. 0310216596 dated 6.8.03
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and stated that the firm has not given any justification for enhancement of quantity of import product. The Committee, therefore decided to reject the request of the firm for enhancement.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-65 NC No.11/10 Dated 10.6.09	M/ s Thomson Press (I) Ltd, N. Delhi F.No.01/83/50/152 /AM09/DES-IV RLA F.No.05/24/40/841/AM08 Lic.No. 0510217693 dated 11.3.08
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The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for two weeks and to be listed on 24.6.09..

Case No M-66 NC No.11/10 Dated 10.6.09	M/ s K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/82/50/1029 /AM07/DES-IV RLA F.No.03/94/40/482/AM07 Lic.No. 0310401152 dated 26.9.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009

Case No M-67 NC No.11/10 Dated 10.6.09	M/ s Stylrite Optical Industries, Mumbai F.No.01/83/50/80 /AM03/DES-IV RLA F.No.03/94/40/435/AM99 Lic.No. 03026492 dated 24.11.1999
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The Committee considered the case as per agenda. The Committee decided to send the copy of the information data furnished by firm to TA. Accordingly the case may be re-listed on 8.7.2009

Case No M-68 NC No.11/10 Dated 10.6.09	M/ s Ficus Pax (P) Ltd, Bangalore F.No.01/83/50/1984 /AM08/DES-IV RLA F.No.07/24/40/534/AM08 Lic.No.0710054154 Dated 26.10.07
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.6.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	PALLET APTF10KW01 PART NO.873-0307A	5210.000 Nos.
2.	PALLET WOOD 48X40 PART NO.873-0028A	150.000 Nos.
3.	PALLET LYNX2 & COUGER2 J MODEL PART NO.873-0052A	2100.000 Nos.

Import Item

S.No.	Description of Item	Quantity
1.	Technical wood reprocessed wood of relevant size	1 CBM/one CBM content in export
2.	Coil wire collated nail ring shank	1 Kg/per Kg. in content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-69 NC No.11/10 Dated 10.6.09	M/ s Artek Surfin Chemicals Ltd, Mumbai F.No.01/87/50/723 /AM07/DES-IV RLA F.No.03/94/40/877/AM07 Lic.No.0310407799 Dated 13.11.06
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The Committee considered the case as per agenda. The Committee in view of the written comments given by the representative of Deptt. of C&PC(Chem.Div.), decided to amend the description of export item as under:-

From

DECOREX CA SALT

To

DECOREX CHROME SALT

Other items & quantity mentioned in the annexure to the minutes of ALC Meeting No.38/83 dated 26.12.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-70 NC No.11/10 Dated 10.6.09	M/ s Pragati Hightech Products (P) Ltd, Yamuna Nagar F.No.01/83/50/655 /AM09/DES-IV RLA F.No.33/24/40/01/AM09 Lic.No.3310011135 Dated 29.5.08
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.6.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Densified Plywood (Blocks/Plates/Strips) Face veneer of Eucalyptus (Hard wood)	5000 Cu. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Face veneer of Eucalyptus (Hard wood)	337 Cu. Meter
2.	Core veneer of Pinewood (Hard Wood)	7292 Cu. Meter
3.	Phenol	957.58 MT
4.	Formaldehyde 37% Or Para Formaldehyde	1817 MT 672.2 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-71 NC No.11/10 Dated 10.6.09	M/ s Thermax Ltd, Pune F.No.01/83/50/1061 /AM09/DES-IV RLA F.No.31/24/40/239/AM09 Lic.No.3110036354 Dated 10.12.08
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting. The Committee in view of the verbal comments given by him decided to amend the description of export item as under:-

From

Pour Point Depressatn (Brand Name: Maxdip supreme)

To

Pour Point Depressant (Brand name: Maxdip 2245)

Other items & quantity mentioned in the minutes of ALC Meeting No.47/83-ALC1/2008 dated 18.2.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 11/83-ALC1/2009 **MEETING DATE** : 10.06.2009

1	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Rejected
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not provided Central Excise Data called for vide letter dated 5.5.2009. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349	Defer

2			09.11.2006	Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 9/6/09.. Accordingly the case may be relisted on 8.7.09.			

3	Case No.: 29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SS1) and decided to issue reminder to TA for comments. Accordingly the case may be re-listed on 24.6.2009.			

4	Case No.: 57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Approved
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.: 825/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Deferred
	HQ File :01/83/050/00812/AM08/	RLA File :03/94/040/00332/AM08/	Lic.No/Date:0310436247	Defer

5			16.07.2007	Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from firm and vide letter dated 6/5/09 and 9.6.09.. Accordingly the case may be relisted on 24.6.09.			

6	Case No.:826/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00813/AM08/	RLA File :03/94/040/00350/AM08/	Lic.No/Date:0310436256 16.07.2007	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of comments from Deptt. of C&PC(Chem.Div.). Hard copy of the application received on 3.6.09 and sent to TA. . Accordingly the case may be relisted on 24.6.09.			

7	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Transferred to Different Section
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) Division.			

8	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from DC(SSi). Accordingly the case may be re-listed on 8.7.2009.			

9	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:24.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.				

10	Case No.:59/45/83-ALC1/2008		Party Name:MODERN INSECTICIDES LIMITED		Meet No/Date:11/83-ALC1/2009 10.06.2009		Status :Case Approved	
	HQ File :01/83/050/01228/AM09/		RLA File :30/24/040/00004/AM09/		Lic.No/Date:3010056022 25.04.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/7/2007-Ch-II dated 9.6.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Penconazole 20% (Penconazole 20% EW)		1 Litre	1. Penconazole Technical 95% 2. Emulsifier 3. Solvent (C-9)		0.210 Kg 0.080 Kg 0.710 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

11	Case No.:26/45/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01195/AM09/	RLA File :08/24/040/00011/AM09/	Lic.No/Date:0810071745 07.05.2008	Defer Date:24.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for				

wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.6.2009.

12	Case No.:67/18/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00598/AM09/	RLA File :10/24/040/00005/AM09/	Lic.No/Date:1010029502 12.05.2008	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 8.7.2009.			

13	Case No.:59/18/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00590/AM09/	RLA File :10/24/040/00215/AM08/	Lic.No/Date:1010029512 14.05.2008	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 8.7.2009.			

14	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.6.2009.			

	Case No.:41/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00411/AM09/	RLA File :05/24/040/00021/AM09/	Lic.No/Date:0510220941	Defer Date:24.06.2009

15		26.05.2008	
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 13.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The reply is awaited from firm. The case is deferred for two weeks and to be listed on 24.6.09..		

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Case No.: 66/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status : Case Approved
HQ File :01/83/050/00597/AM09/	RLA File :10/24/040/00017/AM09/	Lic.No/Date:1010029668 30.05.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MD/FN P/02/08 dt. 16.9.2008 stating that the weighted average yield comes to 10.98% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 11.72% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	17.580 MT	Light Black Pepper (Light Berries)	150.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.: 6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Deferred
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17	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to issue reminder to firm for giving reply to the D/L issued on 13.4.2009 by the Deptt. of C&PC(PC Div.) within 15 days time . Reminder to the firm was issued on 15.5.09 requesting to give reply by 29.5.2009. Accordingly the case may be re-listed on 24.6.2009.			

18	Case No.:1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to issue reminder to firm for giving reply to the D/L issued on 13.4.2009 by the Deptt. of C&PC(PC Div.) within 15 days time . Reminder to the firm was issued on 15.5.09 requesting to give reply by 29.5.2009. Accordingly the case may be re-listed on 24.6.2009.			

19	Case No.:21/13/83-ALC1/2008	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Rejected
	HQ File :01/83/050/00467/AM09/	RLA File :04/24/040/00159/AM08/	Lic.No/Date:0410096649 20.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 5/5/09 issued by this office.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599 23.06.2008	Defer Date:24.06.2009

20	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 13.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The reply is awaited from firm. The case is deferred for two weeks and to be listed on 24.6.09..
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21	Case No.: 97/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Deferred
	HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 13.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The reply is awaited from firm. The case is deferred for two weeks and to be listed on 24.6.09..			

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Case No.:7/15/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
HQ File :01/83/050/00485/AM09/	RLA File :03/94/040/00298/AM09/	Lic.No/Date:0310476299 25.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and as per his verbal comments, the Committee decided to approve the case to allow export at 98% yield as under:-			
Export Item	Quantity	Import Item	Quantity
Diammonium Phosphate Assay Min.98%	1 Kg	Phosphoric Acid ASSAY 85%	0.890 Kg/Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

23	Case No.:27/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01196/AM09/	RLA File :03/94/040/01333/AM08/	Lic.No/Date:0310476629 27.06.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 23/3/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009..			

24	Case No.:28/45/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01197/AM09/	RLA File :03/94/040/00225/AM09/	Lic.No/Date:0310476641 27.06.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L issued on 16/4/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009..			

25	Case No.:11/16/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00512/AM09/	RLA File :03/94/040/00237/AM09/	Lic.No/Date:0310477173 02.07.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and reply refer to TA(DIPP) on 29.4.09 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 24.6.2009.			

26	Case No.:6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.6.2009.			

27	Case No.:10/18/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to issue reminder to firm for giving reply to the D/L issued on 13.4.2009 by the Deptt. of C&PC(PC Div.) within 15 days time . Reminder to the firm was issued on 15.5.09 requesting to give reply by 29.5.2009. Accordingly the case may be re-listed on 24.6.2009.			

28	Case No.:13/49/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARA VINDA TRUST)	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
	HQ File :01/83/050/01329/AM09/	RLA File :25/24/040/00003/AM09/	Lic.No/Date:2510002180 06.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DC(MSMEI) (Chem. Division) forwarded vide their U.O. No.23(1)2009/Chem dated 26.5.2009 as under:- Allowed 2% wastage for perfumed candles from Palm Wax (candle grade) as per SION A-1906 and for Wicks wastage of 1% as per SION A-3161. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

29	Case No.:31/21/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for			

wants of comments from the Ministry of Mines. The Committee also decided to issue reminder . Accordingly the case may be re-listed on 8.7.2009

30	Case No.:2/22/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00677/AM09/	RLA File :04/24/040/00120/AM09/	Lic.No/Date:0410097970 13.08.2008	Defer Date:08.07.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 10.6.09 offered by him the Committee decided to call for the following information from the firm as under: 1. Net weight of export product along with its thickness 2. Details of qty. required to manufacture export product on one tonne Basis & 1000 Sq. Mtr.Basis. Accordingly the case may be re-listed on 8.7.2009.			

31	Case No.:1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:24.06.2009
	Decision :The Committee considered the case as per agenda. The firm has given to reply to the D/L dated 20.3.2009 issued by the Deptt. of C&PC(PC. Div.) on 13.5.2009 and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 24.6.2009.			

	Case No.:3/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00768/AM09/	RLA File :05/24/040/00300/AM09/	Lic.No/Date:0510227383 12.09.2008	Defer Date:24.06.2009

32	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 13.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The reply is awaited from firm. The case is deferred for two weeks and to be listed on 24.6.09..		
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33	Case No.:4/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00769/AM09/	RLA File :05/24/040/00318/AM09/	Lic.No/Date:0510227384 12.09.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 13.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The reply is awaited from firm. The case is deferred for two weeks and to be listed on 24.6.09..			

34	Case No.:15/26/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00780/AM09/	RLA File :03/94/040/00552/AM09/	Lic.No/Date:0310486638 16.09.2008	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 21/5/2009 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.7.2009..			

35	Case No.:18/45/83-ALC1/2008	Party Name:ORGANIC COATINGS LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Rejected
	HQ File :01/83/050/01187/AM09/	RLA File :03/95/040/00442/AM09/	Lic.No/Date:0310486616 16.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 5/5/09 issued by this office.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:8/27/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status :Case Approved
HQ File :01/83/050/00791/AM09/	RLA File :30/24/040/00034/AM09/	Lic.No/Date:3010058022 17.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/7/2007-Ch-II dated 13.5.2008 as under:-			
Export Item	Qty.	Import Item	Qty.
Profenofos 50% EC	1 Kg	1. Profenofos Technical 90%	0.555 Kg
		2. Solvent (C-9/Aromax)	0.265 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37	Case No.:11/27/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00794/AM09/	RLA File :05/24/040/00247/AM08/	Lic.No/Date:0510227807 19.09.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.6.2009.			

38	Case No.:18/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00801/AM09/	RLA File :17/24/040/00022/AM09/	Lic.No/Date:1710002177 19.09.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.6.2009.			

39	Case No.:19/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00802/AM09/	RLA File :17/24/040/00081/AM09/	Lic.No/Date:1710002178 19.09.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.6.2009.			

40	Case No.:40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157 06.10.2008	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009			

41	Case No.:22/30/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00882/AM09/	RLA File :03/94/040/00660/AM09/	Lic.No/Date:0310489846 10.10.2008	Defer Date:08.07.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 10.6.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Complete technical specification of all the raw materials & components 2. Thickness of PVC Sheet & Laminate Sheets. 3. Size of PVC Sheet, Laminate Sheet and PVC Beeding 4. Central Excise Certificate Data for production & consumption of each of export product separately.			

☐	Accordingly the case may be re-listed on 8.7.2009.
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42	Case No.: 24/30/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Deferred
	HQ File :01/83/050/00884/AM09/	RLA File :03/94/040/00679/AM09/	Lic.No/Date:0310489854 10.10.2008	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2009 by Deptt. of C&PC (Chem..Div.). Accordingly the case may be re-listed on 8.7.2009..			

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Case No.:14/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status :Case Approved
HQ File :01/83/050/00907/AM09/	RLA File :04/24/040/00158/AM09/	Lic.No/Date:0410099333 20.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.6.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Liquid flux EF6100 (containing minimum 77% Iso Propyl alcohol)	1 Ltr.	Iso Propyl alcohol	0.79 Ltrs.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:16/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
HQ File :01/83/050/00909/AM09/	RLA File :03/94/040/00610/AM09/	Lic.No/Date:0310491060 20.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/94/2004-Ch-II dated 8.6.2009 as under:-			

Export Item	Qty.	Import Item	Qty.
As Approved by NC	-do-	As Approved by NC	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/33/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
HQ File :01/83/050/00959/AM09/	RLA File :05/24/040/00453/AM09/	Lic.No/Date:0510230388 06.11.2008	Defer Date:24.06.2009
Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 13.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The reply is awaited from firm. The case is deferred for two weeks and to be listed on 24.6.09..			

Case No.:10/35/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
HQ File :01/83/050/00986/AM09/	RLA File :03/94/040/00699/AM09/	Lic.No/Date:0310494354 17.11.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/20/2009-Ch-II dated 8.6.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
TEKNOCLEAR 3520 (Containing 50% of Viacryl VSC 6250 and 10% of CYLINK 2000 RESIN)	1 Kg	1. VIACRYL VSC 6250 (Acrylic Polymer) 2. CYLINK 2000 RESIN (Tris- alkoxy carbonyl amino triazine)	0.500 Kg 0.100 Kg

	TEKNOCLEAR 2090 (Containing 41% of Viacryl VSC 6250 and 10% of CYLINK 2000 RESIN)	1 Kg	1. VIACRYL VSC 6250 (Acrylic Polymer) 2. CYLINK 2000 RESIN (Tris-alkoxy carbonyl amino triazine)	0.410 Kg 0.100 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.:1/37/83-ALC1/2008	Party Name:PODDAR PIGMENTS LTD.,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01044/AM09/	RLA File :13/24/040/00020/AM09/	Lic.No/Date:1310027426 27.11.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.6.2009.			

48	Case No.:3/38/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01049/AM09/	RLA File :02/24/040/00204/AM09/	Lic.No/Date:0210120527 02.12.2008	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA. Accordingly the case may be relisted on 8.7.09			

	Case No.:1/39/83-ALC1/2008	Party Name:N.R. AGARWAL INDUSTRIES LTD.,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01058/AM09/	RLA File :03/95/040/01263/AM08/	Lic.No/Date:0310496931 08.12.2008	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 10.6.09 offered by him the Committee decided to call for the following information from the firm as under:			

49	under.
	1. Calculation sheet does not match with the qty. asked for 2. Qty. of different raw materials required to manufacture 1 Kg of coating solution 3. Total wastage claimed & justification for wastage at each stage of manufacture 4. Production/Consumption data certified by Central Excise for the last one year. Accordingly the case may be re-listed on 8.7.2009.

50	Case No.:21/39/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01078/AM09/	RLA File :03/95/040/00753/AM09/	Lic.No/Date:0310497332 11.12.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

51	Case No.:11/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01068/AM09/	RLA File :05/24/040/00511/AM09/	Lic.No/Date:0510232358 11.12.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 13.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The reply is awaited from firm. The case is deferred for two weeks and to be listed on 24.6.09..			

	Case No.:12/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01069/AM09/	RLA File :05/24/040/00521/AM09/	Lic.No/Date:0510232359	Defer

52			11.12.2008	Date:24.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for two weeks and to be listed on 24.6.09..			

53	Case No.: 28/39/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Deferred
	HQ File :01/83/050/01085/AM09/	RLA File :05/24/040/00569/AM09/	Lic.No/Date:0510232528 15.12.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 13.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The reply is awaited from firm. The case is deferred for two weeks and to be listed on 24.6.09..			

54	Case No.: 1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing on 13.5.09. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The reply is awaited from firm. The case is deferred for two weeks and to be listed on 24.6.09..			

	Case No.: 13/42/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Approved
	HQ File :01/83/050/01138/AM09/	RLA File :05/24/040/00644/AM09/	Lic.No/Date:0510233643 31.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of			

DIPP forwarded vide their U.O. No.Nil dated 10.6.2009 as under:-

55

Export Item	Qty.	Import Item	Qty.
Tender Care Caramel Protecting Balm (12.86 gm/pc)	1000 Nos.	1. White pet Jelly 2. Caprylic/Capric Triglyceride 3. Beeswax white 4. Paraffin Wax 5. Acetylated Lanolin 6. Cetyl alcohol 7. Tocopheryl Acetate 8. Toffee Cream Flavor	Not allowed since item does not appear in the approved formulation 3.49 Kg 0.777 Kg 0.777 Kg 0.647 Kg 0.324 kg 0.0647 Kg 0.129 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:17/42/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Rejected
HQ File :01/83/050/01142/AM09/	RLA File :09/24/040/00107/AM06/	Lic.No/Date:0910036574 05.01.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The firm vide letter dated 22.5.09 stated that the authorization was issued on adhoc norms basis, there is no need to consider the case in the Norms Committee Meeting. In view of the statement of the firm the Committee close this case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:4/46/83-ALC1/2008

Party Name:PARIKH ENTERPRISES PVT.

Meet No/Date:11/83-ALC1/2009

Status:Case

57		LIMITED	10.06.2009	Deferred
	HQ File :01/83/050/01232/AM09/	RLA File :08/24/040/00209/AM09/	Lic.No/Date:0810077614 27.01.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

58	Case No.:5/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01233/AM09/	RLA File :02/24/040/00257/AM09/	Lic.No/Date:0210122600 28.01.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT called for vide U.O dated 11.5.09 and reminder dated 8.6.09. Accordingly the case may be re-listed on 8.7.2009			

59	Case No.:6/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01234/AM09/	RLA File :02/24/040/00258/AM09/	Lic.No/Date:0210122601 28.01.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DBT called for vide U.O dated 11.5.09 and reminder dated 8.6.09. Accordingly the case may be re-listed on 8.7.2009			

	Case No.:12/46/83-ALC1/2008	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
	HQ File :01/83/050/01240/AM09/	RLA File :08/24/040/00197/AM09/	Lic.No/Date:0810077713 29.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of			

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Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/17/2008-Ch-II dated 8.6.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Thiophanate Methyl Technical 98%	1 Kg	1. Methyl Chloro Formate 2. Sodium Thiocyanate 3. Ortho Phenylene Diamine 4. Sodium Hydroxide	0.782 Kg 0.670 Kg 0.416 Kg 0.035 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:13/46/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
HQ File :01/83/050/01241/AM09/	RLA File :05/24/040/00689/AM09/	Lic.No/Date:0510235455 30.01.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/63/2004-Ch-II dated 31.8.2004 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
1,3,5-Trimethyl-2,4,6-Tris(3,5-Di-Tert-Butyl-4-Hydroxybenzyl)) Benzene (KINOX-30)	1 Kg	1. 2,6-Di Tert. Butyl Phenol 2. Para Formaldehyde 3.Mesitylene 4. Methylenedichloride 5. Methanol	1.100 Kg 0.200 Kg 0.189 Kg 1.0 Kg 1.0 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/46/83-ALC1/2008	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
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HQ File :01/83/050/01242/AM09/

RLA File :04/24/040/00239/AM09/

Lic.No/Date:0410102027
30.01.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/4/2001-Ch-II dated 19.7.2005 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Tannic Acid Purity Min. 98% Gallic acid 0.1% max. Digallic acid 0.75% max. Trigallic acid 1.75% max.	1 Kg	1. Gall Nuts containing tannic acid max. 45% 2. Acetone (purity min.97%) 3. Activated carbon	2.7 Kg 2.30 kg 0.04 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:16/46/83-ALC1/2008

Party Name:SYNGENTA INDIA LIMITED

Meet No/Date:11/83-ALC1/2009
10.06.2009**Status:Case
Approved**

HQ File :01/83/050/01244/AM09/

RLA File :03/95/040/00919/AM09/

Lic.No/Date:0310505239
03.02.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/20/2008-Ch-II dated 2.6.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Thiamethoxam 14.10% + Lambda Cyhalothrin 10.6% (W/V) SC	1 Ltr.	1. Thiomethoxam Technical (100%) 2. Karate Zeon 250CS (22.8% W/V) 3. Reax 825E (Sodium Lignosulfonate ethoxylated) 4. Rhodopol 23 (Hetero Polysaccharide)	0.145 Kg 0.480 Kg 0.013 Kg 0.002 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64	Case No.:18/46/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01246/AM09/	RLA File :03/95/040/00886/AM09/	Lic.No/Date:0310505597 04.02.2009	Defer Date:24.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.6.2009.			

65	Case No.:30/7/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00093/AM10/	RLA File :30/24/040/00045/AM09/	Lic.No/Date:3010059964 04.02.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.7.2009.			

66	Case No.:23/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Rejected
	HQ File :01/83/050/01251/AM09/	RLA File :07/24/040/00536/AM09/	Lic.No/Date:0710062763 05.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 19/5/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:15/47/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT	Meet No/Date:11/83-ALC1/2009	Status:Case
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67		LTD	10.06.2009	Deferred
	HQ File :01/83/050/01266/AM09/	RLA File :03/95/040/00914/AM09/	Lic.No/Date:0310506228 09.02.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.7.2009.			

68	Case No.:3/47/83-ALC1/2008	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01254/AM09/	RLA File :07/24/040/00608/AM09/	Lic.No/Date:0710062920 09.02.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 2.6.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.7.2009			

69	Case No.:17/47/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Rejected
	HQ File :01/83/050/01268/AM09/	RLA File :03/94/040/00916/AM09/	Lic.No/Date:0310506499 10.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the Meeting and on the basis of written comments given vide letter U.O.No.14010/70/2008/Ch.II Dated 3/2/2009 stating that the firm has not given reply to their D/L letter dated 11/12/2008. The Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

70	Case No.:42/48/83-ALC1/2008	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/01311/AM09/	RLA File :35/24/040/00056/AM09/	Lic.No/Date:3510025842 17.02.2009	Defer Date:15.07.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13/5/2009 issued by this office. Accordingly the case may be re-listed on 15.7.2009..

71	Case No.: 29/7/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Deferred
	HQ File :01/83/050/00092/AM10/	RLA File :30/24/040/00047/AM09/	Lic.No/Date:3010060186 18.02.2009	Defer Date:08.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.7.2009.				

72	Case No.:31/7/83-ALC1/2009		Party Name:FICUS PAX PVT. LTD.,		Meet No/Date:11/83-ALC1/2009 10.06.2009		Status :Case Approved	
	HQ File :01/83/050/00094/AM10/		RLA File :07/21/040/01195/AM09/		Lic.No/Date:0710063180 20.02.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.6.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	T. Wall HSC & Cap Box with plywood pallet, corner caps and 5 ply top cap (containing two numbers of try wall 7 ply heavy duty corrugated Boards, 1619X2893 mm weighing 18.734 Kg)		1 Number (90 Kg)	1. Containing two numbers of try wall 7 ply heavy duty corrugated Boards, 1619X2893 mm		2 Numbers (18.734 Kg)		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

73	Case No.:32/7/83-ALC1/2009	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00095/AM10/	RLA File :07/24/040/00554/AM09/	Lic.No/Date:0710063364 02.03.2009	Defer Date:08.07.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 10.6.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Details process of manufacturer 2. Net content of each type of Kraft paper in export 3. O/o wastage claimed in process of mfg. Accordingly the case may be re-listed on 8.7.2009.			

74	Case No.:26/7/83-ALC1/2009	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00089/AM10/	RLA File :35/24/040/00057/AM09/	Lic.No/Date:3510025971 03.03.2009	Defer Date:08.07.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 8.7.2009.			

75	Case No.:24/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00087/AM10/	RLA File :10/24/040/00131/AM09/	Lic.No/Date:1010032965 17.03.2009	Defer Date:08.07.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009.			

	Case No.:22/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
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76	HQ File :01/83/050/00085/AM10/	RLA File :10/24/040/00124/AM09/	Lic.No/Date:1010033088 24.03.2009	Defer Date:08.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009.				

77	Case No.:10/7/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Deffered
	HQ File :01/83/050/00073/AM10/	RLA File :03/94/040/01105/AM09/	Lic.No/Date:0310513252 25.03.2009	Defer Date:10.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 8.7.2009.				

78	Case No.:18/7/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00081/AM10/	RLA File :10/24/040/00133/AM09/	Lic.No/Date:1010033104 25.03.2009	Defer Date:08.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009.				

79	Case No.:20/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00083/AM10/	RLA File :10/24/040/00129/AM09/	Lic.No/Date:1010033107 25.03.2009	Defer Date:08.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009.				

	Case No.:21/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00084/AM10/	RLA File :10/24/040/00130/AM09/	Lic.No/Date:1010033108	Defer

80			25.03.2009	Date:08.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009.				

81	Case No.: 27/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Deferred
	HQ File :01/83/050/00090/AM10/	RLA File :10/24/040/00127/AM09/	Lic.No/Date:1010033105 25.03.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009.			

82	Case No.: 28/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Deferred
	HQ File :01/83/050/00091/AM10/	RLA File :10/24/040/00128/AM09/	Lic.No/Date:1010033106 25.03.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009.			

83	Case No.:8/7/83-ALC1/2009		Party Name:UNITED PHOSPHORUS LTD.		Meet No/Date:11/83-ALC1/2009 10.06.2009		Status:Case Approved	
	HQ File :01/83/050/00071/AM10/		RLA File :03/95/040/00810/AM09/		Lic.No/Date:0310513427 26.03.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/25/2004-Ch.-II dated 24.3.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Mancozeb 75% DF (Mancozeb 75 DF)		1 Kg	1. Ethylene Diamine 2. Carbon Disulphide		0.222 Kg 0.591 Kg		

		3. Manganese Sulphate	0.523 Kg
		4. Zinck Sulphate	0.048 Kg
		5. Sodium Ligno Sulphonate	0.030 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

84	Case No.:9/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00072/AM10/	RLA File :03/95/040/00669/AM09/	Lic.No/Date:0310513426 26.03.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 27/5/2009 by Deptt. of C&PC (Chem.Div.) Accordingly the case may be re-listed on 8.7.2009..			

85	Case No.:14/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
	HQ File :01/83/050/00077/AM10/	RLA File :03/95/040/00812/AM09/	Lic.No/Date:0310513757 30.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/25/2004-Ch.-II dated 16.4.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Mancozeb 80% WP	1 Kg	1. Ethylene Diamine 2. Carbon Disulphide 3. Manganese Sulphate 4. Zinck Sulphate 5. Sodium Ligno Sulphonate (Borresperse NA)	0.237 Kg 0.630 Kg 0.557 Kg 0.051 Kg 0.035 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

86	Case No.:17/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00080/AM10/	RLA File :03/95/040/00638/AM09/	Lic.No/Date:0310513761 30.03.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.7.2009.			

87

Case No.:12/7/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
HQ File :01/83/050/00075/AM10/	RLA File :03/94/040/01123/AM09/	Lic.No/Date:0310514095 01.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/2/2008-Ch-II dated 8.4.2008 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
SOLAR BA 77 ELECTROPLATING REACTION PRODUCT - CHEMICAL NAME - 3 BUTENE 2 ONE 4 - PHENYL	1 Kg	ORTHOCHLORO BENZALDEHYDE	0.700 kg
SOLAR BOZ ELECTROLESS PRODUCT CHEMICAL NAME 99% BUTYNEDIOL	1 KG.	BUTYNEDIOL	0.990 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:16/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
	HQ File :01/83/050/00079/AM10/	RLA File :03/95/040/00809/AM09/	Lic.No/Date:0310514012 01.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.15022/25/2004-Ch.-II dated 16.4.2009 as under:-			

88	Export Item	Qty.	Import Item	Qty.
	Mancozeb Technical 85%	1 Kg	1. Ethylene Diamine 2. Carbon Disulphide 3. Manganese Sulphate 4. Zinck Sulphate 5. Sodium Ligno Sulphonate (Borresperse NA)	0.258 Kg 0.654 Kg 0.593 Kg 0.054 Kg 0.031 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

89	Case No.:1/3/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00010/AM10/	RLA File :10/24/040/00148/AM09/	Lic.No/Date:1010033307 03.04.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009.			

90	Case No.:5/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00014/AM10/	RLA File :10/24/040/00146/AM09/	Lic.No/Date:1010033304 03.04.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009.			

91	Case No.:6/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00015/AM10/	RLA File :10/24/040/00149/AM09/	Lic.No/Date:1010033306 03.04.2009	Defer Date:08.07.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009.

92	Case No.:15/7/83-ALC1/2009	Party Name:VICTORY CHEMICALS	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Rejected
	HQ File :01/83/050/00078/AM10/	RLA File :03/95/040/01045/AM09/	Lic.No/Date:0310514722 06.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee decided to reject the case in view of the written comments provided by the representative of Deptt. of C&PC(Chem. Div.) vide U.O.No.14010/116/2008-Ch.II dated 17.4.2009 stating that :- As per information furnished by the firm, Sodium Hypophosphite is converted to Hypophosphorous Acid which is then reacted with Magnesium Carbonate/Magnesium Hydroxide. However, as per chemical dictionary, Sodium Hypophosphite is derived by neutralizing Hypophosphoric Acid with Sodium Carbonate. Since the manufacturing process is not supported with technical literature, it is not possible to support the application. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

93	Case No.:2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:08.07.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.7.2009.			

	Case No.:3/3/83-ALC1/2009	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:11/83-ALC1/2009	Status:Case
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94			10.06.2009	Deferred
	HQ File :01/83/050/00012/AM10/	RLA File :05/24/040/00733/AM09/	Lic.No/Date:0510239498 06.04.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15/5/2009 issued by this office. Accordingly the case may be re-listed on 8.7.2009..			

95	Case No.:4/3/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
	HQ File :01/83/050/00013/AM10/	RLA File :05/24/040/00721/AM09/	Lic.No/Date:0510239502 06.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments vide letter dated 10.6.09 offered by him the Committee decided to allow items of import as per SION A 1579. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

96	Case No.:11/7/83-ALC1/2009	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00074/AM10/	RLA File :03/95/040/01041/AM09/	Lic.No/Date:0310514875 08.04.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 10.6.09 offered by him the Committee decided to call for the following information from the firm as under: 1. Clarification as now Paper Roll (Export Product) is in folded state 2. Specification size of Jumbo Rolls to be imported Accordingly the case may be re-listed on 8.7.2009.			

97	Case No.:13/7/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00076/AM10/	RLA File :03/94/040/01126/AM09/	Lic.No/Date:0310515020 09.04.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.7.2009.			

98	Case No.:19/7/83-ALC1/2009	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00082/AM10/	RLA File :34/24/040/00216/AM09/	Lic.No/Date:3410023979 15.04.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 10.6.09 offered by him the Committee decided to call for the following information from the firm as under: 1. % content of Aromide Pulp & NBR in export 2. Justification for 22% wastage indicates wastage at each stage of mfg. Accordingly the case may be re-listed on 8.7.2009.			

Case No.: 3/7/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Approved
HQ File :01/83/050/00066/AM10/	RLA File :03/95/040/00049/AM10/	Lic.No/Date:0310518087 01.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/20/2008-Ch-II dated 2.6.2009 as under:-			
Export Item	Qty.	Import Item	Qty.

99	Thiamethoxam 14.10% + Lambda 1 1 1 1Ltr.1 Ltr. Cyhalothrin 10.6% (W/V) SC	1. Thiomethoxam Technical (100%) 2. Karate Zeon 250CS (22.8% W/V) 3. Reax 825E (Sodium Lignosulfonate ethoxylated) 4. Rhodopol 23 (Hetero Polysaccharide)	0.145 Kg 0.480 Kg 0.013 Kg 0.002 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

100	Case No.:4/7/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
	HQ File :01/83/050/00067/AM10/	RLA No. :05/24/040/00050/AM10/	Lic.No/Date:0510240791 04.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 10.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tender Care Caramel Protecting Balm (12.86 gm/pc)	1000 Nos.	1. White pet Jelly 2. Caprylic/Capric Triglyceride 3. Beeswax white 4. Paraffin Wax 5. Acetylated Lanolin 6. Cetyl alcohol 7. Tocopheryl Acetate 8. Toffee Cream Flavor	Not allowed since item does not appear in the approved formulation 3.49 Kg 0.777 Kg 0.777 Kg 0.647 Kg 0.324 kg 0.0647 Kg 0.129 kg

101	Case No.:5/7/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00068/AM10/	RLA File :03/94/040/00021/AM10/	Lic.No/Date:0310518211 04.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.7.2009..			

102	Case No.:6/7/83-ALC1/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00069/AM10/	RLA File :03/95/040/00033/AM10/	Lic.No/Date:0310518340 04.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.7.2009.			

103	Case No.:7/7/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
	HQ File :01/83/050/00070/AM10/	RLA File :03/95/040/01037/AM09/	Lic.No/Date:0310518342 04.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/74/2008/Ch.II dated 8.6.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Violet 23	1 Kg	1. Carbazole	0.415 Kg
	Dispersion having		2. Di-Ethyl Sulphate	0.465 Kg
	Pigment content of		3. Sodium Sulphide	0.310 Kg
	31+/- 1% (Pigment		4. Sulphur	0.217 kg

violet 23 Dispersion INP)	5. Potassium Hydroxide	0.403 kg
	6. Methanol	0.620 kg
	7. Benzene Sulphonyl Chloride	0.140 Kg
	8. Chorani	0.190 kg
	9. Alkyl Aryl Ethoxylate	0.080 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

104	Case No.:33/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00096/AM10/	RLA File :05/24/040/00058/AM10/	Lic.No/Date:0510240904 06.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.7.2009.			

105	Case No.:34/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00097/AM10/	RLA File :05/24/040/00021/AM10/	Lic.No/Date:0510240905 06.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.7.2009.			

106	Case No.:35/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00098/AM10/	RLA File :05/24/040/00022/AM10/	Lic.No/Date:0510240906 06.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.7.2009.			

107	Case No.:1/11/83-ALC1/2009	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00164/AM10/	RLA File :31/24/040/00032/AM10/	Lic.No/Date:3110038559 27.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

108	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

109	Case No.:3/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00166/AM10/	RLA File :10/24/040/00011/AM10/	Lic.No/Date:1010033812 28.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

110	Case No.:4/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00167/AM10/	RLA File :10/24/040/00013/AM10/	Lic.No/Date:1010033814 28.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

	Case No.:5/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:11/83-ALC1/2009	Status:Case
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111		LIMITED	10.06.2009	Deferred
	HQ File :01/83/050/00168/AM10/	RLA File :10/24/040/00018/AM10/	Lic.No/Date:1010033831 28.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

112	Case No.:6/11/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00169/AM10/	RLA File :05/24/040/00049/AM10/	Lic.No/Date:0510242473 28.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 8.7.09			

113	Case No.:7/11/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00170/AM10/	RLA File :17/24/040/00078/AM09/	Lic.No/Date:1710002621 28.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 8.7.09			

114	Case No.:8/11/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00171/AM10/	RLA File :17/24/040/00106/AM09/	Lic.No/Date:1710002622 28.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 8.7.09			

	Case No.:9/11/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
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115	HQ File :01/83/050/00172/AM10/	RLA File :17/24/040/00108/AM09/	Lic.No/Date:1710002623 28.05.2009	Defer Date:08.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 8.7.09				

116	Case No.:10/11/83-ALC1/2009	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00173/AM10/	RLA File :17/24/040/00079/AM09/	Lic.No/Date:1710002624 29.05.2009	Defer Date:08.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm. Accordingly the case may be relisted on 8.7.09				

117	Case No.:11/11/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00174/AM10/	RLA File :03/94/040/01115/AM09/	Lic.No/Date:0310521839 29.05.2009	Defer Date:08.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.				

118	Case No.:12/11/83-ALC1/2009		Party Name:ARIES DYE CHEM INDUSTRIES,		Meet No/Date:11/83-ALC1/2009 10.06.2009		Status:Case Approved	
	HQ File :01/83/050/00175/AM10/		RLA File :08/24/040/00042/AM10/		Lic.No/Date:0810080371 29.05.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/188/2003/Ch.III dated 5.4.2004 on repeat basis as under:-							
	Export Item		Qty.		Import Item		Qty.	
	Acid Brown 58 (Dye content 98%)		1 Kg		1. H-Acid 2. Para Nitro Aniline 3. Resorcinol		0.331 kg 0.508 kg 0.112 kg	

		4. Sodium Nitrite	0.227 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

119	Case No.:13/11/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
	HQ File :01/83/050/00176/AM10/	RLA File :08/24/040/00046/AM10/	Lic.No/Date:0810080372 29.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/188/2003/Ch.III dated 6.2.2006 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black ANN (Reactive Black WNN)	1 Kg	1. H-Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene Diamine 4-Sulfonic Acid 5. Sodium Nitrite	0.228 kg 0.348 kg 0.030 kg 0.070 kg 0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

120	Case No.:14/11/83-ALC1/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00177/AM10/	RLA File :03/95/040/00115/AM10/	Lic.No/Date:0310521933 29.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

121	Case No.:15/11/83-ALC1/2009	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00178/AM10/	RLA File :03/95/040/00116/AM10/	Lic.No/Date:0310521941 29.05.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

122	Case No.:16/11/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00179/AM10/	RLA File :05/24/040/00077/AM10/	Lic.No/Date:0510242650 01.06.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

123	Case No.:17/11/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00180/AM10/	RLA File :05/24/040/00084/AM10/	Lic.No/Date:0510242715 01.06.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

124	Case No.:18/11/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00181/AM10/	RLA File :05/24/040/00115/AM10/	Lic.No/Date:0510242775 02.06.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

	Case No.:19/11/83-ALC1/2009	Party Name:SUPERLITE JOINTINGS PVT.	Meet No/Date:11/83-ALC1/2009	Status:Case
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125		LTD.	10.06.2009	Deferred
	HQ File :01/83/050/00182/AM10/	RLA File :05/24/040/00088/AM10/	Lic.No/Date:0510242777 02.06.2009	Defer Date:08.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.				

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Case No.:20/11/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status :Case Approved
HQ File :01/83/050/00183/AM10/	RLA File :09/24/040/00067/AM10/	Lic.No/Date:0910038062 02.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/84/2007/Ch.III dated 19.1.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Benzoic Acid-4-(Dimethyl Amino)-2-Ethyl Hexyl Ester	1 Kg	1. Para Nitro Benzoic Acid 2. 2-Ethyl Hexanol 3. Perchloro Ethylene 4. Methanol	0.740 kg 0.620 Kg 0.500 Kg 0.800 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

127	Case No.:21/11/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00184/AM10/	RLA File :03/94/040/00163/AM10/	Lic.No/Date:0310522192 02.06.2009	Defer Date:08.07.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

	Case No.:22/11/83-ALC1/2009		Party Name:CLARIANT CHEMICALS [INDIA] LTD		Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
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128	HQ File :01/83/050/00185/AM10/	RLA File :03/94/040/00133/AM10/	Lic.No/Date:0310522194 02.06.2009	Defer Date:08.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.				

129	Case No.:23/11/83-ALC1/2009	Party Name:MECH-WELL INDUSTRIES LTD.	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
	HQ File :01/83/050/00186/AM10/	RLA File :03/95/040/00106/AM10/	Lic.No/Date:0310522306 02.06.2009	Defer Date:08.07.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.				

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Case No.:24/11/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
HQ File :01/83/050/00187/AM10/	RLA File :34/24/040/00228/AM09/	Lic.No/Date:3410024349 03.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/3/2008/Ch.II dated 24.3.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 5% SC (Rynaxypyr 5 SC/Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.052 Kg
		2. Atlox 4913	0.031 kg
		3. Atlox 4894	0.020 kg
		4. Clay Attagel 50(Attagel 50/Acti-Gel 208)	0.015 Kg
		5. Rhodopol 23(AG-Rho Pol 23 W) (Xanthan Gum)	0.003 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 Kg

7. Agnique DFM 111S (Defomer, silicone based)	0.005 Kg
8. Propylene Glycol (Propanediol)	0.087 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:25/11/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Approved
HQ File :01/83/050/00188/AM10/	RLA File :34/24/040/00237/AM09/	Lic.No/Date:3410024350 03.06.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/3/2008/Ch.II dated 24.3.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 5% SC (Rynaxypyr 5 SC/Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.052 Kg
		2. Atlox 4913	0.031 kg
		3. Atlox 4894	0.020 kg
		4. Clay Attagel 50(Attagel 50/Acti-Gel 208)	0.015 Kg
		5. Rhodopol 23(AG-Rho Pol 23 W) (Xanthan Gum)	0.003 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 Kg
		7. Agnique DFM 111S (Defomer, silicone based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.087 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:26/11/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status :Case Approved
HQ File :01/83/050/00189/AM10/	RLA File :34/24/040/00238/AM09/	Lic.No/Date:3410024351 03.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/3/2008/Ch.II dated 24.3.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorantraniliprole 5% SC (Rynaxypyr 5 SC/Pervathon 5 SC)	1 Kg	1. Chlorantraniliprole Technical (Rynaxypyr Technical/DPX-E2Y45 Technical) (97% active ingredient)	0.052 Kg
		2. Atlox 4913	0.031 kg
		3. Atlox 4894	0.020 kg
		4. Clay Attagel 50(Attagel 50/Acti-Gel 208)	0.015 Kg
		5. Rhodopol 23(AG-Rho Pol 23 W) (Xanthan Gum)	0.003 Kg
		6. Proxyl GXL (Proxel GXL)	0.001 Kg
		7. Agnique DFM 111S (Defomer, silicone based)	0.005 Kg
		8. Propylene Glycol (Propanediol)	0.087 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:27/11/83-ALC1/2009	Party Name:SHERRY SPECIALITY PAPERS PVT. LTD.,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status:Case Deferred
HQ File :01/83/050/00190/AM10/	RLA File :03/95/040/00105/AM10/	Lic.No/Date:0310522489	Defer

133			03.06.2009	Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

134	Case No.: 28/11/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:11/83-ALC1/2009 10.06.2009	Status: Case Deferred
	HQ File :01/83/050/00191/AM10/	RLA File :03/95/040/00542/AM09/	Lic.No/Date:0310522497 03.06.2009	Defer Date:08.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA... Accordingly the case may be relisted on 8.7.09.			

Date:23.06.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer

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